ITEM NO.30 COURT NO.11 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 6366/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]

HITESH KUMAR GOYAL Petitioner(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R., IA No. 70822/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS AND IA No. 70808/2025 - EXEMPTION FROM FILING O.T.)

Date : 24-11-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s)
Mr. P.S. Patwalia, Sr. Adv.
Mr. Nilanjan Sen, Adv.
Mr. Sumeir Ahuja, Adv.
Mr. Yash, Adv.
Mr. Rohit Pandey, Adv.
Mr. Shubham Bhalla, AOR

For Respondent(s)
Mr. Gautam Narayan, Sr. Adv.
Ms. Asmita Singh, AOR
Ms. Ankita Makan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Exemption from filing official translation is granted.

Issue notice, returnable on 20.01.2026.

Ms. Asmita Singh, learned counsel, who is present in Court on caveat/advance notice, waives service and accepts notice on behalf

Signature Not Verified
Digitally signed by Deepak Gugnani
Date: 2025.11.25 17:44:50 IST
Reason:

of respondent No. 1. Hence, notice need not be served on the said respondent.

Notice on the unrepresented respondents shall be served by all modes, including *dasti.*

Counter affidavit/reply shall be filed within three weeks from today or from the date of service, as the case may be.

Rejoinder(s) thereto, if any, may be filed within two weeks thereafter.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)